

IN THE HIGH COURT OF JHARKHAND AT RANCHI**W.P.(S) No.761 of 2020**

Pawan Kumar Sharma, son of Late Gokul Chandra Sharma, Resident of
Bhamal, P.O. and P.S.-Nirsa, District-Dhanbad, Jharkhand

..... Petitioner

Versus

1. The State of Jharkhand
2. Maithon Power Limited through its C.E.O., Dombhui, P.O. and P.S. Nirsa,
District-Dhanabd

..... Respondents

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Raj Nandan Chatterjee, Advocate
For the Respondent-State : Mr. K.K. Singh, S.C.-VI
For the Respondent No.2 : Mr. Sumeet Gadodia, Advocate

04/Dated: 08/07/2020

Heard, Mr. Raj Nandan Chatterjee, learned counsel for the petitioner, Mr. K.K. Singh, learned counsel for the respondent-State and Mr. Sumeet Gadodia, learned counsel for the respondent no. 2.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

At the outset, Mr. Sumeet Gadodia, learned counsel for the respondent no. 2 made preliminary objection and submits that the respondent no. 2 is not State within the meaning of Article 12 of the Constitution of India. He further submits that Annexure-3 which is under challenge is merely reply to the legal notice and in this view of the matter, writ petition is not maintainable.

After some arguments, Mr. Raj Nandan Chatterjee, learned counsel for the petitioner seeks permission to withdraw this writ petition with liberty to avail other remedy available under the law.

Mr. Sumeet Gadodia, learned counsel for the respondent no. 2 and Mr. K.K. Singh, learned counsel for the respondent-State have submitted that they have no objection, if the writ petition is permitted to be withdrawn with the

aforesaid liberty.

Permission is accorded.

Accordingly, this writ petition is dismissed as withdrawn with the aforesaid liberty.

(Sanjay Kumar Dwivedi, J.)

Satyarthi/